

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

(13)

O.A. No. 708/93

Date of Order: 19.07.93

T. Sundara Raju

... Applicant

Vs.

1. The Superintendent of Post Offices,  
Guntakal Division, Anantapur District.  
(A.P.)
2. The Superintendent of Post Offices,  
Hindupur Division, Anantapur District.  
(A.P.)
3. The Director General, Department of  
Posts, Parliament Street,  
New Delhi - 110 001.
4. The Superintendent of Post Offices,  
Khammam

... Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N. V. Ramana, Addl. CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by  
Hon'ble Shri A.B.Gorthi, Member (A) ).

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The applicant's prayer is for payment of Daily Allowance and reimbursement of mess charges for the period from 16-7-89 to 6-10-89 while he was undergoing training in the Postal Training Centre, Mysore. We have heard Shri Krishna Devan and Shri N.V.Ramana, learned counsel for both the parties. Admit. Similar

....2.

Copy to:

1. The Superintendent of Post Offices, Guntakal Division, Anantapur District, A.P.
2. The Superintendent of Post Offices, Hindupur Division, Anantapur District(A.P.)
3. The Director General, Department of Posts, Parliament Street, New Delhi-001.
4. The Superintendent of Post Offices, Khamman.
5. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
6. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
7. One spare copy.
8. One copy to Library, CAT, Hyd.

Rsm/-

matters have already been disposed of by the Tribunal allowing the application and accordingly this application is also disposed of by passing the following orders:-

(i) the applicant is entitled for reimbursement of mess charges during the period from 16-7-89 to 6-10-89;

(ii) the applicant is also entitled to 1/4th of full Daily Allowance in accordance with para-3 (2) of Govt. of India orders under S.R.

2. If any amount had already been paid to the applicant towards the mess charges or daily allowance the same will be deducted from the amounts payable to the applicant as per this order. The Respondents are hereby directed to make the said payment within a period of three months from the date of communication of this order. No costs.

T. Chandrasekhar Reddy (A.B. Gorthi)  
(T. CHANDRASEKHAR REDDY) (A.B. GORTHI)  
Member (J) Member (A)

Dt. 19th July, 1993.  
Dictated in Open Court.

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523/7  
Dy. Registrar (J)

contd... 3/-

O.A 708793

IN

C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN  
AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19/7/1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

O.A. No.

in  
708793

T.A. No.

(w.p.)

Admitted and Interim directions  
issued

Central Administrative Tribunal

DESOATCH

29 JUL 1993 AM

Allowed

Disposed of with directions

HYDERABAD BENCH.

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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